

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.150/2017 in O.A.No.256/2015

Monday, this the 8th day of May 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Mr. K Chinnayan
s/o late Mr. S Kandaswamy
r/o 152, DDA Flats, Jai Dev Park
Bhagavan Das Nagar, Punjabi Bagh East
New Delhi – 110 026

..Applicant
(Mr. R K Jain, Advocate for Mr. Gauraan Bhardwaj, Advocate with
Petitioner)

Versus

1. Ajay Mittal
Secretary
Ministry of Information & Broadcasting
Shastri Bhawan
New Delhi - 110 001
2. K Ganesan
Director General
DAVP, Ministry of Information & Broadcasting
Soochana Bhavan, CGO Complex
Lodhi Road, New Delhi – 110 003
3. Parijat Diwan
Deputy Director (Admn.)
DAVP, Ministry of Information & Broadcasting
Soochana Bhavan, CGO Complex
Lodhi Road, New Delhi – 110 003

..Respondents
(Mr. Duli Chand, Advocate)

O R D E R (ORAL)

Justice Permod Kohli:

Vide order dated 08.08.2016 passed in O.A. No.256/2015,
following directions were issued by the Tribunal:-

“(iii) Considering the principles laid down by the Hon'ble Apex Court in the cases of Pandey Jagdishwar Prasad (supra) and

Kailash Singh (supra), I am of the firm opinion that the impugned Annexures A-1, A-2 and A-3 orders of the respondents deserve to be quashed and set aside and accordingly it is done so. The respondents are directed to consider 20.11.1953 as the DoB of the applicant and grant him all the consequential retiral benefits, including arrears of pay. The respondents are, however, entitled to recover any outstanding advances from the applicant.”

2. The respondents have filed the counter affidavit to this Contempt Petition accompanied with the copy of the order dated 01.05.2017 whereby the date of birth of the applicant has been accepted as 20.11.1953 as per the directions of this Court, and date of his retirement has been accordingly notified afresh. The respondents have also recalculated the retiral benefits vide another order dated 02.05.2017 and a communication has been sent to the Directorate of Advertising & Visual Publicity (DAVP) on the same day for payment of the arrears to the applicant.
3. In view of the above, the directions of the Tribunal stand complied with. However, Mr. R.K. Jain, learned proxy counsel for applicant submits that though the orders have been passed but actual benefits have not been released. We direct the concerned authority to release the amount, as settled by the competent authority, in favour of the applicant within two months.
4. With these observations, proceedings dropped.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

May 8, 2017
/sunil/